

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 11th August, 2022

S.O. 371 .- In exercise of the power conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Shri. Kartar Singh JKAS, Additional District , Nowshera., Rajouri to be the Executive Magistrate, who shall exercise all the power of an Executive Magistrate within the territorial jurisdiction of District Rajouri.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Rajouri who shall have all the powers of District Magistrate under the said code.

By Order of the Government.

Sd-

(Achal Sethi)

Secretary to Government,

No.LAW-Powr/03/2021-10

Dated :- 11 -08-2022

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate Rajouri. This is with reference to his letter No.DMR/2022-23/Est, 772-74, dated 29-07-2022.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S.O.section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
6. Incharge website.
7. Concerned officer.
8. Concerned file.

(Khursheed Ahmad/Bhat)

Additional Secretary to Government,